

**GOVERNMENT OF JAMMU AND KASHMIR**  
**Department of Law, Justices & Parliamentary Affairs**  
Notary Section Civil Secretariat  
Srinagar/Jammu  
\*\*\*

**Circular**

As per Rule (14) of the Notaries Rules, 1956, every notary, shall, in the first week of January every year, submit to the appropriate Government, an annual return online Form- XIV of the notarial acts done by him during the preceding year.

Accordingly, it is enjoined upon all the enrolled notaries, who have not submitted their annual return pertaining to the year 2025, to submit the same to the the email ID (i.e. **law-jk@nic.in**) of this Department within a period of 07 days in Form - XIV as prescribed in Rule -14 of the Notaries Rules, 1956, from the date of publication of this circular, failing which action as warranted under rules shall be initiated.

  
31.12.2025  
(Binny Kumar)

Assistant Legal Remembrancer  
31.12.2025  
Dated: 31.12.2025

No: LAW (Notary) 50/2021

**Copy to the:**

1. Joint Director Information, (UT) Jammu and Kashmir, for giving wide publicity to the instant Circular through print/electronic media.
2. Pvt Secretary to Secretary to Government, Department of Law, Justice Parliamentary Affairs.
3. All Public Notaries for information and compliance.
4. Incharge website of the Department for uploading the same on the website.
5. Office Copy